

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1495/95

DATE OF ORDER : 28-04-1998.

Between :-

1. K.M.Srinemulu
2. G.Solomon
3. D.B.Narsing

... Applicants

And

1. The Area Manager,
Canteen Stores Department (CSD),
M/o Defence, Trimulgherry, Sec'bad.
2. The District Employment Officer,
Hyderabad Dist., Hyderabad

... Respondents

Counsel for the Applicants : Shri V.Durga Prasad Rao

Counsel for the Respondents : Shri V.Bhimanna, CGSC for R-1
Shri P.Naveen Rao for R-2

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

R

2

.....2.

- 2 -

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

-- -- --

None for the applicant. Heard Sri V.Bhimanna, standing ^{W.M.} counsel for the respondent No.1. Though notice ^{W.M.} served on Respondent No.2, none present for Respondent No.2.

2. There are three applicants in this O.A. Respondent No.1 had sent an indent ~~reference~~ to Respondent No.2 to sponsor the eligible candidates for filling up the posts of Watchman/Cleaner. The applicants registered their names with Respondent No.2. It is stated that the Respondent No.2 has not sponsored the names in accordance with the seniority and that they are eligible to be sponsored for the said post as they ^{have} registered their names with the respondent No.2 during the year 1982 and they also submit that there are juniors to them who are sponsored for the post. Hence non-sponsoring them is irregular. Consequently they also content that ^{of} ~~they are~~ ^{parts} ~~Compulsory~~ ^{advertisements} come ^{posted} ~~to~~ under section 3 of the Employment Exchange ^{Notification of} ~~Act~~ ^{and hence though} Vacancies, 1959, their names need not be sponsored by the Employment Exchange, should also be considered.

3. Hence they have filed this application for a direction to Respondent No.1 to consider their names for test, interview and selection for the post of Watchmans/Cleaners pending final disposal of the O.A.

4. Eventhough nearly 2 and half years have elapsed from the date of filing of this applications, neither the respondent No.1 nor the respondent No.2 has filed any counter.

R - D

....3.

5. On 5-12-95 this Tribunal passed interim order directing the respondent No.1 to make necessary arrangement for interviewing the applicants for the post of Watchman/Cleaner if they report to the Administrative Officer at 9.00 am on 6-12-95. If these applicants or any of them are selected for the said post then the order of appointment shall not be issued until further orders.

6. Since the respondents have not filed any counter we feel it proper to direct respondent No.1 to issue letter of appointment if all or any of the applicants herein have come up successfully in the selection process and are within the number of vacancies to be appointed or any of the juniors in the select panel has been appointed.

7. With the above direction, the O.A. is disposed of.

No order as to costs.


(B.S. JAI PARAMESHWAR)
Member (J)
28/4/95


(R. RANGARAJAN)
Member (A)

Dated: 28th April, 1995
Dictated in Open Court.


D.R.

av1/

97598
2

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR :
M (J)

DATED: 28/4/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.NO.~~

in

D.A.NO. 1495/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
हైదరాబాద్ సాయిబెంగ్
HYDERABAD BENCH

19 MAY 1998

Deep Patch

RECEIVED

वిధాన/అపాల SECTION